

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No.529 of 2012

(Arising out of Order-in-Original No.02/COMMR/ST/2012 dt.07.05.2012 passed by Commissioner of Central Excise, Tirunelveli.

Shri.S.Thiyagarajan,

D.No.33, South Street, Lakshmi Managaram,
Arumuganeri - 628 202, Tuticorin Dist.

Vs

Appellant

Commissioner of Central Excise,

Central Revenue Building
NGO - A - Colony
Tirunelveli - 627 007

Respondent

APPEARANCE:

For the Appellant : Sh.A.V.Ayyappan, Consultant

For the Respondent : Sh.Arul C Durairaj, Superintendent

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

HON'BLE SH.P.VENKATA SUBBA RAO, MEMBER(TECHNICAL)

DATE OF HEARING : 19.02.2021

DATE OF DECISION: 19.02.2021

FINAL ORDER No. 41262 / 2021

PER BENCH

The Department has filed letter C.No.IV/16/3/2020 - C (AR) dated 03.12.2020 before the Registry along with list of cases, submitting that the cases have been closed as the assessee has opted for SABKA VISHWAS scheme. The above case is also included in the said list. The assessee has conceded to this. As the matter is closed, the appeal is dismissed.

(dictated and pronounced in court)

**(SulekhaBeevi C.S.)
Member (Judicial)**

**(P.Venkata Subba Rao)
Member (Technical)**

Vsr